

പതിനാലാം കേരള നിയമസഭ

ബുള്ളറ്റിൻ ഭാഗം - 2  
2020 നവംബർ 19

നമ്പർ: 901

ശ്രീ.എം.സി.കമറുദ്ദീൻ എം.എൽ.എ യെ അറസ്റ്റ്/റിക്കാൻഡ് ചെയ്തത് സംബന്ധിച്ച്.

I

കാസർഗോഡ് സ്പെഷ്യൽ മൊബൈൽ സ്റ്റാഫ് പോലീസ് സ്റ്റേഷൻ അസിസ്റ്റന്റ് സൂപ്രണ്ട് ഓഫ് പോലീസിൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു

“ I have the honor to inform you that I have found it my duty in exercise of my powers under section 41 of CrPC to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly, I arrested for Cr.Nos.(1) 123/CB/KNR & KSD/R/20 (2)124/CB/KNR & KSD/R/20 (3) 125/CB/KNR & KSD/R/20 (4) 128/CB/KNR & KSD/R/20 (5) 130/CB/KNR & KSD/R/20 (6) 131/CB/KNR & KSD/R/20 (7) 142/CB/KNR & KSD/R/20 (8) 156/CB/KNR & KSD/R/20 (9) 163/CB/KNR & KSD/R/20 (10) 165/CB/KNR & KSD/R/20 (11) 166/CB/KNR & KSD/R/20 (12) 133/CB/KNR & KSD/R/20 (13) 170/CB/KNR & KSD/R/20 and (14) 198/CB/KNR & KSD/R/20 U/s 406, 409, 420, 34 IPC & section 5 Kerala Protection of Interest Depositors in Financial Establishment Act - 2013 and section 3 r/w 5 of Banning of Unregulated Deposits Schemes Act - 2019 (Total 14 cases) for his involvement as Chairman of Fashion Gold Group of Companies which is alleged to have cheated complainants in at least 71 cases totally amounting about Rs.13 crores.

Sri.M.C.Kamaruddin, Member, Legislative Assembly was accordingly arrested by me being the investigating officer of the above cases formally into the first 11 cases in the forenoon beginning at 11.15 am and in the afternoon into the last 3 cases beginning at 16.00 hrs on 12.11.2020 with the permission of the Hon'ble JFCM-I Court Hosdurg at District Prison Hosdurg, where he is kept in judicial custody.”

II

കാസർഗോഡ് ക്രൈം ബ്രാഞ്ച് ഡിറ്റക്ടീവ് ഇൻസ്പെക്ടറിൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

“ I have the honor to inform you that I have found it my duty in exercise of my powers under section 41 CrPC, to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly, (Manjeswaram) be arrested for involving in the cases in following 10 cases.

Sri.M.C.Kamaruddin, Member of the Legislative Assembly (Manjeswaram) was accordingly arrested in custody to 18.35 hrs on 12.11.2020 and is present lodged in the District Jail, Kanhangad.

- 1)-Cr No.126/CB/KNR & KSD/R/2020 U/s 406,409,420 r/w 34 IPC & Sec.5 of Kerala Protection of Interests of Depositors in Financial Establishments Act, 2013 & Sec 3 r/w 5 of Banning of Unregulated Deposit Schemes Act 2019 (Chandera PS-Cr No 616/20)
- 2) Cr No.127/CB/KNR & KSD/R/2020 U/s 406,409,420 r/w 34 IPC & Sec.5 of Kerala Protection of interests of Depositors in Financial Establishments Act 2013 & Sec 3 r/w 5 of Banning of Unregulated Deposit Schemes Act 2019 (Chandera PS Cr No 617/20)
- 3) Cr No.132/CB/KNR & KSD/R/2020 U/s 406,409,420 r/w 34 IPC & Sec.5 of Kerala Protection of interests of Depositors in Financial Establishments Act 2013 & Sec 3 r/w 5 of Banning of Unregulated Deposit Schemes Act 2019 (Chandera PS Cr No 632/20)
- 4) Cr No.144/CB/KNR & KSD/R/2020 U/s 406,409,420 r/w 34 IPC & Sec.5 of Kerala Protection of interests of Depositors in Financial Establishments Act 2013 & Sec 3 r/w 5 of Banning of Unregulated Deposit Schemes Act 2019 (Chandera PS Cr No 657/20)
- 5) Cr No.143/CB/KNR & KSD/R/2020 U/s 406,409,420 r/w 34 IPC & Sec.5 of Kerala Protection of interests of Depositors in Financial Establishments Act 2013 & Sec 3 r/w 5 of Banning of Unregulated Deposit Schemes Act 2019 (Chandera PS Cr No 659/20)
- 6) Cr No.148/CB/KNR & KSD/R/2020 U/s 406,409,420 r/w 34 IPC & Sec.5 of Kerala Protection of interests of Depositors in Financial Establishments Act 2013 & Sec 3 r/w 5 of Banning of Unregulated Deposit Schemes Act 2019 (Chandera PS Cr No 664/20)
- 7) Cr No.168/CB/KNR & KSD/R/2020 U/s 406,409,420 r/w 34 IPC & Sec.5 of Kerala Protection of interests of Depositors in Financial Establishments Act 2013 & Sec 3 r/w 5 of Banning of Unregulated Deposit Schemes Act 2019 (Kasaragod PS Cr No 891/20)
- 8) Cr No.174/CB/KNR & KSD/R/2020 U/s 406,409,420 r/w 34 IPC & Sec.5 of Kerala Protection of interests of Depositors in Financial Establishments Act 2013 & Sec 3 r/w 5 of Banning of Unregulated Deposit Schemes Act 2019 (Kasaragod PS Cr No 894/20)
- 9) Cr No.181/CB/KNR & KSD/R/2020 U/s 406,409,420 r/w 34 IPC & Sec.5 of Kerala Protection of interests of Depositors in Financial Establishments Act 2013 & Sec 3 r/w 5 of Banning of Unregulated Deposit Schemes Act 2019 (Chandera PS Cr No 751/20)
- 10) Cr No.215/CB/KNR & KSD/R/2020 U/s 406,409,420 r/w 34 IPC & Sec.5 of Kerala Protection of interests of Depositors in Financial Establishments Act 2013 & Sec 3 r/w 5 of Banning of Unregulated Deposit Schemes Act 2019 (Chandera PS Cr No 887/20)"

കണ്ണൂർ ഹൈക്കോർട്ട് ബ്രാഞ്ച് ഡെപ്യൂട്ടി സൂപ്രണ്ട് ഓഫ് പോലീസിൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.

" I have the honor to inform you that I have found it my duty in-exercise of my powers under section 41 CrPC, to direct that Sri.M.C.Kamaruddin, Member of the Legislative Assembly,Manjeswar LA Constituency be arrested for involmnet in the cases in following 8 cases.

Sri.M.C.Kamaruddin, Member of the Legislative Assembly, (Manjeswar) was accordingly formally arrested in custody at 17.10 hrs on 12.11.2020 and is present lodged in the District jail, Hosdurg.

1. 159/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC & Sec.5 of Kerala Protection of Intersts of Depositor's in Financial Establishments Act 2013 & Sec. 3 r/w 5 of Banning of unregulated Deposit Schemes Act 2019 (Chandera PS cr.685/20)
2. 179/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC & Sec.5 of Kerala Protection of Intersts of Depositor's in Financial Establishments Act 2013 & Sec. 3 r/w 5 of Banning of unregulated Deposit Schemes Act 2019 (Chandera PS cr.746/20)
3. 182/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC & Sec.5 of Kerala Protection of Intersts of Depositor's in Financial Establishments Act 2013 & Sec. 3 r/w 5 of Banning of unregulated Deposit Schemes Act 2019 (Chandera PS cr.759/20)
4. 187/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC & Sec.5 of Kerala Protection of Intersts of Depositor's in Financial Establishments Act 2013 & Sec. 3 r/w 5 of Banning of unregulated Deposit Schemes Act 2019 (Kasaragod PS cr.959/20)
5. 188/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC & Sec.5 of Kerala Protection of Intersts of Depositor's in Financial Establishments Act 2013 & Sec. 3 r/w 5 of Banning of unregulated Deposit Schemes Act 2019 (Kasaragod PS cr.960/20)
6. 191/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC & Sec.5 of Kerala Protection of Intersts of Depositor's in Financial Establishments Act 2013 & Sec. 3 r/w 5 of Banning of unregulated Deposit Schemes Act 2019 (Kasaragod PS cr.976/20)
7. 222/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC & Sec.5 of Kerala Protection of Intersts of Depositor's in Financial Establishments Act 2013 & Sec. 3 r/w 5 of Banning of unregulated Deposit Schemes Act 2019 (Kasaragod PS cr.1163/20)

8. 223/CB/KNR & KSD/R/2020 u/s406, 409, 420 r/w 34 IPC & Sec.5 of Kerala Protection of Interests of Depositor's in Financial Establishments Act 2013 & Sec. 3 r/w 5 of Banning of unregulated Deposit Schemes Act 2019 ( Kasaragod PS cr.1164/20)

**IV**

**ഫോസ്ട്രമീസ് ജുഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ് II ന്റെ ചാർജ് വഹിക്കുന്ന ജുഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റിൽ നിന്നും താഴെപ്പറയുന്ന സന്ദേശം ലഭിച്ചിരിക്കുന്നു.**

“ I have the honour to inform you that I have found it my duty in exercise of my powers under section 167 of Cr. PC that Mr. M.C. Kamaruddin MLA of Manjeswar Constituency be detained to judicial custody as he was arrested and produced before me through video call in Crime numbers 575/20, 666/20 and 747/20 of Chandera Police Station, Kasaragod District. The allegation against the MLA is the remand report is that he committed offences punishable under section 406. 409, 420 r/w 34 IPC and section 5 of Kerala Protection of Depositors in Financial Establishment Act 2013 and section 3 read with 5 of Banning of Unregulated Deposit Scheme Act 2019. It is alleged in the remand report that the MLA (accused no. 2) has committed offence of cheating on the defacto complainants in the above Crime and collected many lakhs rupees from them by way of receiving deposits for Fasion Gold Jewellery, Kasaragod.

Sri. M.C Kamaruddin MLA has been accordingly remanded to judicial custody in District Prison Hosdurg till 21.11.2020. He will be lodged in CFLT pending his covid results.”

എസ്. വി. ഉണ്ണികൃഷ്ണൻ നായർ,  
സെക്രട്ടറി.